

Central Administrative Tribunal Principal
Principal Bench, New Delhi

O.A.No.2379/91

New Delhi this the 18th Day of September, 1995.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

Shri Gopal Singh,
Care Taker, H.L.T.B.,
Tahir Pur, Delhi-92. ...Applicant

(By Advocate : Shri D.S. Mahendru)

VERSUS

UNION OF INDIA, THROUGH

1. The Chief Secretary,
Delhi Administration,
Delhi.
2. Director,
Social Welfare,
Delhi Administration,
Delhi. ...Respondents

(By Advocate : None)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

In this application Shri Gopal Singh has prayed for quashing of the seniority list dated 1st/2nd January, 1990 for promoting applicants as per seniority list 12.01.81; with all consequential benefits.

2. This O.A. was filed on 9.10.91 and came up on 11.10.91. On 22.10.91 notices were directed to be issued to the respondents, and although the notice was served and they have appeared from time to time, no reply has been filed on their behalf as yet. None appeared for the respondents when this case was called out today.

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3. In the absence of any reply filed by the respondents and their physical absence today, we are not in a position to know what the stand of the respondents is on the prayer contained in the O.A.

4. The applicant appears to have filed representations to the respondents from time to time. ¹The applicant's counsel Shri Mahendru states that no reply has been given by the respondents to any of his representations.

5. In the result we dispose of this O.A. with a direction to the respondents, ^{that} in the event the applicant ^{may} files [^] a detailed and self-contained representation within 4 weeks from the date of receipt of a copy of this Order, the respondents will consider the same and dispose it of in accordance with law by a detailed, speaking and reasoned order under intimation to the applicant, within three months from the date of the representation, being so filed.

6. In case, any person is likely to be adversely affected, as a result of the orders so passed by the respondents, they will give an

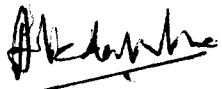
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opportunity of being heard before those orders are passed.

7. This O.A. is disposed of accordingly. No costs.



(Dr A. Vedavalli)
Member (J)



(S.R. Adige)
Member (A)

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